

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ARCUTTIPORE TEA COMPANY LIMITED
OPERATING IN AGRO INDUSTRY AT KOLKATA & SILCHAR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Arcuttipore Tea Co Ltd PAN: AACCA3214B CIN: L15491WB1900PLC000220
2.	Address of the registered office	MMS Chambers, 4a Council House Street, Kolkata-700001, West Bengal, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Arcuttipore Tea Estates, Arcuttipore, Dist-Cachar, Silchar, Assam, Pin-788009, P.S. Silchar, P.O. Arkatipur
5.	Installed capacity of main products/ services	10, 16, 135 kgs of green leaves during FY 2022-2023 Installed capacity: Approx. 2.40 lacs kgs of made tea per annum.
6.	Quantity and value of main products/ services sold in last financial year	Rs. 250.62 lacs as of FY 2022-2023
7.	Number of employees/ workmen	425 workmen and 5 executives
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at google drive link as below: https://drive.google.com/drive/u/3/folders/1RU3pdpI3BkjsHnan2RwxnZDQSuZi1tJe
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at google drive link as below: https://drive.google.com/drive/u/3/folders/1RU3pdpI3BkjsHnan2RwxnZDQSuZi1tJe
10.	Last date for receipt of expression of interest	8 th February 2025
11.	Date of issue of provisional list of prospective resolution applicants	10 th February 2025
12.	Last date for submission of objections to provisional list	15 th February 2025
13.	Date of issue of final list of prospective resolution applicants	15 th February 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution	15 th February 2025
15.	Last date for submission of resolution plans	18 th March 2025
16.	Process email id to submit Expression of Interest	cirp.atcl@gmail.com

Sd/-

Hansraj Jaria

Resolution Professional

IBBI Registration No.: IBBI/IPA-002/IP-N00835/2019-2020/12663

IBBI Registered Address: 36, Abinash Sashmal Lane, Belegkata, Phoolbagan,

Near Pawanputra Hotel, Kolkata-700010

cirp.atcl@gmail.com | hansrajjaria@gmail.com

For Arcuttipore Tea Co. Limited (undergoing CIRP)

AFA No.: AA2/12663/02/300625/203326 | Valid upto: 30.06.2025

Date: 24.01.2025 | Place: Kolkata

FORM NO. INC-26 PUBLIC NOTICE

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014] Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another Before the Central Government Eastern Region Bench, Kolkata In the matter of sub-section (4) of section 13 of the Companies Act, 2013, and Clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND

In the matter of **MIS ALVENTA PHARMA LIMITED** CIN: U24299WB2016PLC225674 Registered Office: Room No. 79 & 80, 3rd Floor, at 55, Biplabi Rash Behari Basu Road (Mehta Building), Radha Bazar, Kolkata, West Bengal, 700001

Notice is hereby given to General Public that the company proposes to submit an application to the Central Government under section 13 of the Companies Act, 2013, seeking confirmation of alteration of Memorandum of Association of the company, pursuant to the special resolution passed at the Extra - Ordinary General Meeting held on **Friday, 3rd Day of January, 2025** to enable the company to change its Registered Office from "State of West Bengal" to "State of Himachal Pradesh".

Any person whose interest is likely to be affected by the proposed change may file an objection within **14 days from the date of publication of this notice**. Objections must be submitted either:

- **Online on the MCA portal** (www.mca.gov.in) by filling out the investor complaint form, or
- **By registered post**, along with an affidavit stating the nature of interest and the grounds of opposition, addressed to the **Regional Director**, at Eastern Region, Ministry of Corporate Affairs, Nizam Place, MSO Building, 3rd Floor, 234/4, A.J.C Bose Road, Kolkata -700020, West Bengal. A copy of the objection should also be sent to the applicant company at its registered office at the address mentioned below :

Registered Office Address
Room No. 79 & 80, 3rd Floor, at 55, Biplabi Rash Behari Basu Road (Mehta Building), Radha Bazar, Kolkata, West Bengal-700001.

For and on behalf of applicant

Sd/- **Biswajit Pan** (Director)
Date : 24th January, 2025
Place : Kolkata Din: 08473723

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ARCUTTIPORE TEA COMPANY LIMITED OPERATING IN AGRO INDUSTRY AT KOLKATA & SILCHAR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	Arcuttipore Tea Co Ltd PAN : AACCA3214B CIN : I15491WB1900PLC000220
2. Address of the registered office	MMS Chambers, 4a Council House Street, Kolkata - 700001, West Bengal, India
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Arcuttipore Tea Estates, Arcuttipore, Dist. Cachar, Silchar, Assam. Pin - 788009, P.S. - Silchar, P.O. - Arkatipur.
5. Installed capacity of main products / services	10, 16, 135 kgs of green leaves during FY 2022-2023 Installed capacity : Approx. 2.40 lacs kgs of made tea per annum.
6. Quantity and value of main products / services sold in last financial year	Rs. 250.62 lacs as of FY 2022-2023
7. Number of employees / workmen	425 workmen and 5 executives
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL :	Available at google drive link as below : https://drive.google.com/drive/u/3/folder/s1RU3pdp13BkjsHnan2Rwnz2D0SuZ11de
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL :	Available at google drive link as below : https://drive.google.com/drive/u/3/folder/s1RU3pdp13BkjsHnan2Rwnz2D0SuZ11de
10. Last date for receipt of expression of interest	8th February 2025
11. Date of issue of provisional list of prospective resolution applicants	10th February 2025
12. Last date for submission of objections to provisional list	15th February 2025
13. Date of issue of final list of prospective resolution applicants	15th February 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective	15th February 2025
15. Last date for submission of resolution	18th March 2025
16. Process email id to submit Expression of Interest	cirp.atcl@gmail.com

Sd/- **Hansraj Jaria** Resolution Professional
IBBI Registration No.: IBBI/PA-002/IP-N00835/2019-2020/12663
IBBI Registered Address:36, Abinash Sashmal Lane, Belyghata, Phoolbagan, Near Pawanputra Hotel, Kolkata - 700010
Date : 24.01.2025
Place : Kolkata For Arcuttipore Tea Co. Limited (undergoing CIRP)
AFANo. : AA2/12663/02/300625/203326 | Valid upto : 30.06.2025

Form No. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE REGIONAL DIRECTOR, WESTERN REGION, AND IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF COMPANIES ACT, 2013 AND CLAUSE (A) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014 AND IN THE MATTER OF ANNIVATION VENTURES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT CLUBTOWN GREENS, 167, JESSORE ROAD, BLOCK 2, FLAT NO. 3K, KOLKATA-700055, WEST BENGAL

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 7th December, 2024 to enable the company to change its Registered Office from "State of West Bengal" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal** (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her and grounds of opposition to the Regional Director, Eastern Region at NIZAM PALACE MSO BUILDING 3RD FLOOR, KOLKATA- 700020 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
Clubtown Greens, 167, Jessore Road, Block 2, Flat No. 3K, Kolkata -700055, West Bengal.

For and on behalf of the Petitioner For Annivation Ventures Private Limited, Sd/- **Saket Agarwal** (Director) DIN: 08049350
Date: 22.01.2025
Place: Kolkata

Business Standard



SPARDHA 2025

Praxis Business School is excited to announce Spardha 2025, the much-anticipated intercollegiate business and cultural fest scheduled for January 31st and February 1st, 2025. With the theme "Hogwarts Haven", this year's event promises to transport participants to a magical world filled with creativity, teamwork, and innovation.

Spardha has built a strong legacy over the past 18 years, becoming one of the most prestigious platforms for students across the country to compete, network, and grow. This year, over 350 participants from 46+ colleges will come together to participate in a wide array of offline, hybrid, and sports events, ensuring a thrilling experience for everyone involved.

The cultural events will feature performances such as Dance-ma-taaz (a dance competition), Pitch Perfect (a singing competition), and the much-awaited Battle of Bands. Participants can also take part in exciting business case competitions like Bizarre-e-Bazaar (Marketing Case Study) and Darepreneurs (Business Plan Competition), which challenge students to showcase their analytical and creative problem-solving skills. Sports enthusiasts will have the chance to compete in events like badminton, table tennis, carrom, and more.

Notable participating institutions include: IITs, IIMs, Crisat, Xavier's and many more. These prestigious institutions ensure that the competition remains fierce, making Spardha 2025 a significant platform for personal and professional growth.

With attractive prize money and a diverse range of events, Spardha 2025 is set to be a memorable celebration of talent, innovation, and sportsmanship. Don't miss the opportunity to be part of this incredible journey. For more details or to register, please contact the event coordinators.

We look forward to your presence at Spardha 2025!



पंजाब नैशनल बैंक (भारत सरकार का उपक्रम) Punjab National Bank (Govt. Of India Undertaking)

Stressed Assets Management Vertical, Circle Office, Hooghly, 23A, Rai M C Lahiri Bahadur Street, PO - Serampore, Hooghly (WB), PIN-712201. Email id: cs8240@pnb.co.in **E- Auction Sale Notice**

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Lot No.	Name of the Branch Name of the Account Name & addresses of the Borrower/Guarantors Account	Description of the Immovable Properties Mortgaged/Owner's Name (mortgagers of property (ies))	SCHEDULE OF THE SECURED ASSETS			
			A)Dt. of Demand Notice u/s 13 (2) of SARFAESI ACT, 2002 B) Outstanding Amount (as on date of demand notice) C) Possession Date u/s 13 (4) of SARFAESI ACT, 2002 D) Nature of Possession	A) Reserve Price (Rs. in Lacs) B) EMD (last date of deposit of EMD) C) Bid increase Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors
1.	Arambagh Branch Mrs. Madhumita Karmakar, (Wife and Legal Heir of Deceased Rama Prasad Karmakar) Rabintra Pally, Ward No 13, P.O. & P.S.- Arambagh, Hooghly, Pin- 712601 Property ID : PUNB05264073001	All that piece and parcel of Bastu land measuring 1281 Sq. Ft. or 29.5 Sahasransha (more or less) along with construction there on situated at Mouza- Paschim Krishnapur, J.L. No.- 37, Registered Survey No.-3110, Touzi No.-2, R.S. Khatian No.- 46, L.R. Khatian No.-1575 Kri, 1576 Kri and 1577 Kri (after mutation L.R. Khatian No.- 1755) R.S. Dag No.- 647, L.R. Dag No.- 1046 within the ambit of Arambagh Municipality, P.S.- Arambagh, Dist- Hooghly. Registered at the office of ADSR, Arambagh, vide being No.- I-3755 for the year 2002, recorded in Book No- I, Volume No.- 51, pages from 47 to 56. Property is standing in the name of Rama Prasad Karmakar (since deceased) S/O Kali Kinkarkarmakar.	A) 27.09.2024 B) ₹ 18,64,160.83 (Rupees Eighteen Lakh Sixty Four Thousand One Hundred Sixty and Paise Eighty Three only) plus further interest @ contractual rate from 01.09.2024 and costs due to the Secured Creditor C) 17.12.2024 D) Symbolic Possession	(A) ₹ 30.69 Lac (B) ₹ 3.069 Lac (C) ₹ 0.20 Lac	26.02.2025 From 11:00 AM to 4:00 PM Not known to us	
2.	Chanditala Branch M/S Absan Civil Products Pvt. Ltd., 326, T.N. Mukherjee Road, P.O.- Raghunathpur, P.S.- Uttarpara, Dist- Hooghly, Pin- 712247 Shri Shankar Roy, S/O Shyama Prasad Roy/Director, Absan Civil Products Pvt. Ltd. AB 8 23/2, VIP Garden Abasan, Baguiati, Desh Bandhu Nagar, North 24 Parganas, Pin- 700059 Shri Shankar Roy (Guarantor), S/O Shyama Prasad Roy AB 8 23/2, VIP Garden Abasan, Baguiati, Desh Bandhu Nagar, North 24 Parganas, Pin- 700059 Shri Nabin Kumar Dhara (Guarantor), S/O Sudhir Dhara 39/1, Ramkrishna Ghose Road, Kolkata- 700050 Shri Arun Kumar Hazra, S/O Binay Krishna Hazra/Director, Absan Civil Products Pvt. Ltd. 29, RamkrishnaMandir Path, Ramkrishnapur, Belgachia, P.S.- Bantra, Howrah, Pin- 711101 Shri Arun Kumar Hazra, (Guarantor), S/O Binay Krishna Hazra 29, Ramkrishna Mandir Path, Ramkrishnapur, Belgachia, P. S.- Bantra, Howrah, Pin- 711101 Shri Amit Kumar Bhaduri (Guarantor), S/O Bhupendra Chandra Bhaduri , 6/2/1, R.K Mukherjee Lane, Baranagar (M), Sinthee, North 24 Parganas, West Bengal- 700050 Shri Baldev Ghosh (Guarantor), S/O Pratap Chandra Ghosh 72, Ramkrishna Road, Italgacha, Kolkata- 700079 Property ID : PUNB48797406001	All that piece & parcel of the demarcated Karkhana Land measuring about 17 Sataks OR 10 Cottahs - 4 chaltaks - 25 sq.ft, a little more or less together with G.I. sheet Karkhana/Factory Shed, Structures and erections made thereon, Godown, Store Room, Office Room, Open Space etc. or on part thereof lying and situated at Mouza- Makhla, J.L.No.-11, R.S. No.- 1765, Touzi No.-182, Block - Serampore/ Uttarpara comprised in L.R. Khatian No.-115 appertaining to R.S. Dag No.- 173, L.R. Dag No.- 187 and being a part of Holding No. 326, T.N. Mukherjee Road, P.O.- Raghunathpur within Uttarpara Kotrang Municipality within the office of the District Sub-Registrar, Hooghly at Chinsurah within the A.D.S.R. office of Serampore, P.S.- Uttarpara, District- Hooghly. Registered at the office of ADSR, Serampore vide Lease Deed No. I-03219 for the year 2009 recorded in Book No. 1, CD Volume Number 5, Pages from 5210 to 5240. The leasehold of property is in the name of M/s Absan Civil Products Pvt Limited represented by Directors viz. Shri Arun Kumar Hazra, Shri Shankar Roy, Lessor is Shri Arun Kumar Hazra. Property is butted & bounded by: North - Boundary wall then the property of Homeopathic Medicine Factory, South - Lessor's property and 12 ft wide common passage, Boundary wall Main Gate and then T.N. Mukherjee Road, Municipal Road, East - Boundary wall and thereafter Land and Factory Shed of M/S Royal Touch Flybon Pvt. Ltd. Bag factory, West - Lessor's (Arun Kumar Hazra) property, Boundary wall and then Land of Jiban Ghosh.	A) 20.09.2024 B) ₹ 39,27,284.00 (Rupees Thirty Nine Lakh Twenty Seven Thousand Two Hundred Eighty Four Only) plus further interest @ contractual rate from 01.09.2024 and costs due to the Secured Creditor C) 06.12.2024 D) Symbolic Possession	(A) ₹ 72.23 Lac (B) ₹ 7.223 Lac (C) ₹ 0.50 Lac	26.02.2025 From 11:00 AM to 4:00 PM Not known to us	
3.	Seramore Branch M/S Bodhak Engineering Works, Prop : Shri Sanat Bodhak , 18, Sadananda Smriti Path, P.O.- Baltikuri, P.S.- Jagachha, Dist- Howrah, Pin- 711113 Smt Kubjarani Bodhak, W/O Mohan Chandra Bodhak , 18, Sadananda Smriti Path, P.O.- Baltikuri, P.S.- Jagachha, Dist- Howrah, Pin- 711113 Shri Sanat Bodhak, S/O Mohan Chandra Bodhak , 18, Sadananda Smriti Path, P.O.- Baltikuri, P.S.- Jagachha, Dist- Howrah, Pin- 711113 Property ID : PUNB48807452001	All that piece and parcel of Bastu Land measuring 2 Cottah 8 Chhatak or 4 Satak (more or less) along with construction thereon situated at Mouza- Baltikuri, J.L. No.- 101 under L.R. Khatian No. 5726, comprised in L.R. Dag No.- 888, Municipal holding holding no. 18, Sadananda Smriti Path within the ambit Howrah Municipal Corporation, P.S.- Jagachha, Dist- Howrah. Property is standing in the name of Smt Kubjarani Bodhak W/O Mohan Chandra Bodhak. Registered at the office of Sub Registrar, Domjur vide being No.- I-2371 for the year 1969, recorded in Book No- I, Volume No-35, Pages from 240 to 243.	A) 13.06.2024 B) ₹ 74,72,632.16 (Rupees Seventy Four Lakh Seventy Two Thousand Six Hundred Thirty Two and Paise Sixteen Only) plus further interest @ contractual rate from 01.06.2024 and costs due to the Secured Creditor C) 06.12.2024 D) Symbolic Possession	(A) ₹ 40.93 Lac (B) ₹ 4.093 Lac (C) ₹ 0.25 Lac	26.02.2025 From 11:00 AM to 4:00 PM Not known to us	

Lot No.	Name of the Branch Name of the Account Name & addresses of the Borrower/Guarantors Account	Description of the Immovable Properties Mortgaged/Owner's Name (mortgagers of property (ies))	A)Dt. of Demand Notice u/s 13 (2) of SARFAESI ACT, 2002 B) Outstanding Amount (as on date of demand notice) C) Possession Date u/s 13 (4) of SARFAESI ACT, 2002 D) Nature of Possession			
			A) Reserve Price (Rs. in Lacs) B) EMD (last date of deposit of EMD) C) Bid increase Amount	Date/ Time of E-Auction	Details of the encumbrances known to the secured creditors	
4.	Seramore Branch M/S Pet's Care & Cure Prop: Shri Anjan Kumar Dutta , 22 A, Mukherjee Para Lane, Serampore, Hooghly, Pin- 712201 Shri Anjan Kumar Dutta , (Prop. of M/S Pet's Care & Cure) 44(8/43), Chawk Musalman Para, P.O.- Baidyabati, P.S.- Serampore, Dist- Hooghly, Pin- 712222 Property ID : PUNB48630289001	All that piece and parcel of Bastu Land with structure contained in the Mouza- Chawk, J.L. No.- 1, R. S. Khatian No.- 314, R.S. Dag No.- 716, measuring 3 Cottahs 0 Chittaks 37 Sq. Ft. more or less equivalent to 2197 Sq. Ft. or 0.05043 Satak or 204.18 Sq. Meters with existing covered area on the ground floor measuring about 74.066 Sq. Ft. or 68.83 Sq. Meters with all the easement rights and the property is situated at Holding No.- 44(8/43) ChawkMusalman Para Road, Baidyabati Scheme Plot No.- 55, under Ward No.- 17, under Baidyabati Municipality, P.S.- Serampore, Dist- Hooghly. Registered at the office of ADSR, Serampore, vide being No.- 03465 for the year 2014, recorded in Book No.- I, Volume No.- 06, Pages from 10138 to 10154. The said property is butted and bounded by : On the North : 12 ft. wide Road, On the South : Dag No- 729, On the East : House of Ashis Gupta, On the West : Part of Land being No.- 717.	A) 10.10.2023 B) ₹ 5,35,082.28 (Rupees Five Lakh Thirty Five Thousand Eighty Two and Paise Twenty Eight Only) plus further interest @ contractual rate from 01.10.2023 and costs due to the Secured Creditor C) 26.11.2024 D) Physical Possession	(A) ₹ 23.08 Lac (B) ₹ 2.308 Lac (C) ₹ 0.10 Lac	26.02.2025 From 11:00 AM to 4:00 PM Not known to us	
5.	Arambagh Branch M/S Atlas Trading Co. Prop : Shri Manas Ghosh , Sripur, Kamarpukur Chaiti, PS - Arambagh, Dist- Hooghly, Pin-712612 Smt Priya Mondal, W/O Manas Ghosh (Co-borrower in HBL Account No. 034820NC00000116) Vill - Hamirbati, P.O.- Madhabpur, P.S.- Arambagh, Dist-Hooghly, Pin-712413 Shri Manas Ghosh, S/O Joydeb Ghosh , Vill - Hamirbati, P.O.- Madhabpur, P.S.- Arambagh, Dist- Hooghly, Pin-712413 Smt Priya Mondal, W/O Manas Ghosh (Co-borrower in HBL Account No. 034820NC00000116) Indirapally, Arambagh, Dist- Hooghly, Pin- 712601 Property ID : PUNBIZN01142001	All that piece and parcel of bastu land measuring 9½ Satak along with construction there on situated at Mouza- Jotram, J.L. No.- 126, R.S. Khatian No.-88, L.R. Khatian No.- 456 (currently L.R. Khatian No.- 578 as per parcha) corresponding to L.R. Dag No.- 28 within the ambit of Madhabpur Gram Panchayat, P.S.- Arambagh, Dist- Hooghly. Property is in the name of Shri Manas Ghosh S/O Joydeb Ghosh. Registered at the office of ADSR, Arambagh, vide being No.- I-2655 for the year 2008, recorded in Book No.- I, Volume No.- 52, Pages from 327 to 332.	A) 16.08.2024 B) ₹ 44,27,084.19 (Rupees Forty Four Lakh Twenty Seven Thousand Eighty Four and Paise Nineteen Only) plus further interest @ contractual rate from 31.07.2024 and costs due to the Secured Creditor C) 28.10.2024 D) Symbolic Possession	(A) ₹ 20.54 Lac (B) ₹ 2.054 Lac (C) ₹ 0.10 Lac	26.02.2025 From 11:00 AM to 4:00 PM Not known to us	

TERMS AND CONDITIONS OF E-AUCTION SALE
The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following further conditions.

- The auction sale will be "online through e-auction" portal <https://baanknet.com>
- The intending Bidders/ Purchasers are requested to register on portal (<https://baanknet.com>) using their mobile number and email-id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by 26.02.2025 (For Lot Nos. 1 to 5) before the e-Auction Date and time in the portal. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before auction.
- Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 modes i.e. NEFT/ Cash/ Transfer (After generation of Challan from (<https://baanknet.com>)) in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank, however for Cash/ Transfer the bidder has to visit Punjab National Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-auction. The Earnest Money Deposited shall not bear any interest.
- Platform (<https://baanknet.com>) for e-Auction will be provided by e Auction service provider M/S MISTC Limited having its Registered office at 225-C, A.J.C. Bose Road, Kolkata-700020 (contact Phone & Toll free Numbers 079-41072412/411/413 or 1800-103-5342). The intending Bidders/Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online demonstration/training on e-Auction on the portal.
- The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites/ webpage portal. I. <https://baanknet.com> ii. www.pnbndia.in
- The intending participants of e-auction may download free of cost, copies of the Sale Notice, Terms & Conditions of e-auction, Help Manual on operational part of e-Auction related to this e-Auction from e BAP portal (<https://baanknet.com>).
- The intending Bidders/Purchasers are requested to register on portal (<https://baanknet.com>) using their mobile number and email-id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet. Only after having sufficient EMD in his Wallet, the interest bidder will be able to bid on the date of e-auction.
- Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding.
- During the e-auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be of ₹ 10,000.00 to the last higher bid of the bidders Ten minutes time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of ten minutes to the last highest bid, the e-auction shall be closed.
- It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & conditions of e-auction, Help Manual on operational part of e-Auction and follow them strictly. i. In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-Auction Service Provider (<https://baanknet.com>). Details of which are available on the e-Auction portal.
- After finalization of e-Auction by the Authorized Officer, only successful bidder will be informed by our above referred service provider through SMS/ email. (On mobile no/ email address given by them/ registered with the service provider).
- The secured asset will not be sold below the reserve price. As per rules, the Bidding shall start from one notch higher than the Reserve Price.
- The successful bidder shall have to deposit 25% (twenty-five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid, within 15 days from the date of Confirmation of Sale by the Bank, in the form of Banker's Cheque/ Demand Draft issued by a Scheduled Commercial Bank drawn in favor of "The Authorized Officer, Punjab National Bank, A/c (Name of the A/C) Payable at KOLKATA. In case of failure to deposit the amount as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction/ sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property.
- Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194- 1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75 % of the bid amount/full deposit of BID amount.
- The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final, at any stage.
- In case any dispute or litigation or an adverse order passed by an appropriate court or tribunal etc. or for any reason whatsoever, Bank decides to return the money to the Bidder's, no interest shall be paid for the period the amount is kept with the Bank. The decision of the Authorized Officer is final in this regard.
- The sale certificate shall be issued in the favor of successful bidder on deposit of full bid amount as per the provisions of the act.
- The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspects the property in consultation with the dealing official as per the details provided.
- All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
- The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (E-Auctioned) not known to the bank. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
- The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-auctions.
- It is open to the Bank to appoint a representative and make self-bid and participate in the auction. Inspection date : 25.02.2025 (For Lot Nos. 1 to 5)
For detailed term and conditions of the sale, please refer: <https://baanknet.com> / www.pnbndia.in

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
Place: Kolkata
Date : 24.01.2025
Sd/- **Subrata Mallick** (Mob. : 9163190850 / 8146033829)
Chief Manager and Authorised Officer, Punjab National Bank

Gyaanvaapi App successfully launched in NFR heralding a new chapter in digital learning and operational excellence

NE News Maligaon : Heralding a new chapter in digital learning and operational excellence, Northeast Frontier Railway (NFR) has officially launched an educational mobile application named Gyaanvaapi App. The App was recently launched in the gracious presence of Shri Chetan Kumar Shrivastava, General Manager of Northeast Frontier Railway and senior railway officials from Headquarters and divisions. The Gyaanvaapi App is an all-in-one educational platform designed exclusively for Railway professionals. It provides a wealth of resources to empower users with knowledge, enhance their professional growth, and ensure they stay abreast of operational guidelines and developments.

The General Manager, while launching the App, commended the dedicated efforts and innovation that led to the development of the app. He emphasized the App's potential in transforming operational knowledge-sharing and strengthening professional capabilities across NFR. The General Manager also gave directives to ensure the App's comprehensive implementation across all divisions. This gesture underscores the leadership's support and belief in this pioneering initiative.

It may be noted that the Gyaanvaapi App is developed by Shri Nitish Sharma, Sr. Assistant Loco Pilot in coordination with Shri Sunil Kumar, Divisional Mechanical Engineer/Power/Tinsukia.

The Gyaanvaapi App marks a monumental step forward in digitizing and streamlining access to educational resources and operational guidelines for railway professionals. With its user-friendly interface and tailored content, the app is poised to become an indispensable tool for professionals across NFR.

While Hon'ble Railway Minister emphasizes the importance of continuous learning and need of comprehensive training for railway staff in maintaining the high standards of railway; in this context, the launch of the Gyaanvaapi App will undoubtedly set a new standard for professional learning in Indian Railways.

(Press release issued by, Chief Public Relation officer NF Railway)

BJP's Annamalai calls for probe into activist's murder, known for opposing illegal mining

Agencies, Chennai : Bharatiya Janata Party (BJP) Tamil Nadu president K Annamalai on Thursday called the death of a social activist in Pudukottai tragic, urging authorities to uncover the truth behind the incident.

The killing of whistleblowers is becoming a "pattern" in Tamil Nadu, with a similar incident happening in the state's Karur district a few months ago, he told reporters at the airport in Chennai. The victim, K Jagbar Ali, a social activist from Vengalur in Thirumayam taluk, Pudukottai district was known for his strong stance against illegal mining.

On January 17, while returning home on his motorcycle after prayers at a mosque, he was hit by a lorry and died on the spot. "We were the first party

BJP demands apology from Rahul Gandhi for post on Netaji's date of demise

Agencies, New Delhi : The Bharatiya Janata Party (BJP) on Thursday slammed Congress MP Rahul Gandhi after the latter posted a tribute to Netaji Subhas Chandra Bose on his birth anniversary today, mentioning the Indian freedom fighter's date of death as August 18, 1945. In a social media post, Rahul Gandhi wrote, "Heartfelt tribute to the great revolutionary, founder of Azad Hind Fauj, Netaji Subhash Chandra Bose on his birth anniversary. Netaji's leadership, courage, his struggle for social jus-



to bring this out to the public and not only was he murdered but it was a pre-planned conspiracy. This is a pattern that is happening across Tamil Nadu," Annamalai said and claimed whistleblowers talking about issues including illegal mining were being targeted.

Annamalai said that the state government has decided to hand over the investigation into the case to the CB-CID. "But we were clear

BJP demands apology from Rahul Gandhi for post on Netaji's date of demise

lice said. ficer (PRO) of BSF Meghalaya Frontier on Thursday. The statement added that the suspected Bangladeshi nationals entered India illegally a few months ago and were working as domestic helpers in Ban-

from day one. It is not the lorry driver who has to be arrested and the matter should not be taken as a normal road accident case. In this case, you have to unearth the deepest conspiracy-- who is behind it, who is the brain behind it. Once they do it, probably next time a whistleblower will not be murdered," said the BJP leader. He also mentioned that the notification regarding the potential cancellation of the 4,000-acre tung-

BJP demands apology from Rahul Gandhi for post on Netaji's date of demise

sten mining project near Melur in Madurai was anticipated on Thursday.2 "Prime Minister Narendra Modi has always stood with farmers and the Tamil people. This is once again a reiteration, a commitment-- the central government, PM Modi will always stand with Tamil brothers and sisters. And today we expect the happiest news. It will be a historic day for the farmers and the people around the Melur area," he said.

criticised Gandhi for the post, calling the mention of date as "disrespectful". "I strongly protest with the claim that Netaji Subhash Chandra Bose died on 18th August 1945, as stated in social media posts by @RahulGandhi! I also demand that Rahul Gandhi apologise within the next 24 hours for showing disrespect to Netaji, who was the first Prime Minister of India. I am appealing to all of Netaji's followers to raise your voices by sharing this demand. @INCIndia Shame on You!" Majumdar said on

BJP demands apology from Rahul Gandhi for post on Netaji's date of demise

X. BJP MP Samik Bhattacharya also expressed displeasure, calling the post a "blatant disrespect" to Netaji. "Netaji Subhash Chandra Bose's actual date of demise is a matter of widespread debate. To date, we Indians have been kept in the dark regarding the death of the great leader. Yet, Mr. Rahul Gandhi has put up a post today declaring his date of demise as 18 August'45. Why? Where is the official record? Such blatant disrespect is not expected from someone like Rahul Gandhi," Bhattacharya said.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ARCUTTIPORE TEA COMPANY LIMITED OPERATING IN AGRO INDUSTRY AT KOLKATA & SILCHAR (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	Arcuttipore Tea Co Ltd PAN : AACCA3214B CIN : L15491WB1900PLC000220
2. Address of the registered office	MMS Chambers, 4a Council House Street, Kolkata - 700001, West Bengal, India
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Arcuttipore Tea Estates, Arcuttipore, Dist. Cachar, Silchar, Assam, Pin - 788009, P.S. - Silchar, P.O. - Arkatipur
5. Installed capacity of main products / services	10, 16, 135 kgs of green leaves during FY 2022-2023 installed capacity - Approx. 2.40 lacs kgs of made tea per annum.
6. Quantity and value of main products / services sold in last financial year	Rs. 250.62 lacs as of FY 2022-2023
7. Number of employees / workmen	425 workmen and 5 executives
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL :	Available at google drive link as below : s/1RUJdpp3BqjHnZrWwZDQsUz1Ue
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL :	Available at google drive link as below : https://drive.google.com/drive/u/3/folder/s/1RUJdpp3BqjHnZrWwZDQsUz1Ue
10. Last date for receipt of expression of interest	8th February 2025
11. Date of issue of provisional list of prospective resolution applicants	10th February 2025
12. Last date for submission of objections to provisional list	15th February 2025
13. Date of issue of final list of prospective resolution applicants	15th February 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective	15th February 2025
15. Last date for submission of resolution	18th March 2025
16. Process email id to submit Expression of Interest	cirp.atcl@gmail.com

Ex-Union minister John Barla attends Mamata Banerjee's meet, sparks speculation

Agencies, Kolkata : Bharatiya Janata Party (BJP) leader and former Union minister John Barla attended an administrative meeting of chief minister Mamata Banerjee on Thursday, sparking speculation about his plan to join West Bengal's ruling Trinamool Congress (TMC).

"Mamata Banerjee came here because she wants development of this region. She called me," Barla told journalists.

Banerjee and Barla exchanged pleasantries before the meeting in North Bengal's Alipurduar district. Wait and see, Barla said when asked about his plan to join TMC.

TMC leaders, bureaucrats, and locals attended the meeting like all administrative meetings Banerjee holds in districts. Barla, a tribal leader, represented the Alipurduar Lok Sabha seat from 2019 to 2024. TMC office bearers have been meeting him since the BJP denied him the ticket for last year's Lok Sabha polls, prompting him to distance himself from the party. He challenged BJP party for not fielding him for the second time from the seat reserved for tribals.

In November, Barla posed with Jay Prakash Toppo, the TMC candidate for the Madarihat assembly by-poll in Alipurduar. Barla did not campaign for Rahul Lohar, the BJP candidate for the by-poll, which Topo won.

West Bengal BJP's chief spokesperson Samik Bhattacharya downplayed Barla's presence at Banerjee's meeting. "In BJP individuals are never more important than the party. Barla is still a BJP member. Today's development has only proved how relevant the BJP is in Bengal politics."

In the 2021 assembly polls, BJP bagged 30 of the 54 seats in the eight north Bengal districts. TMC overall won 215 of the state's 294 seats.

BSF apprehends six Bangladeshi nationals attempting to cross border illegally

Agencies, Shillong: At least six Bangladeshi nationals were apprehended on Thursday by the border security force (BSF) while attempting to illegally cross the Indo-Bangladesh border in East Jaintia Hills, po-

lice said. Troops from the 172 Battalion noticed suspicious movements near the border during routine surveillance and launched a search operation, according to a statement issued by the public relations of-

ficer (PRO) of BSF Meghalaya Frontier on Thursday. The statement added that the suspected Bangladeshi nationals entered India illegally a few months ago and were working as domestic helpers in Ban-

galore. "They were attempting to return to Bangladesh through unauthorised routes," the statement said. The apprehended indi-

viduals included two women, aged 26 and 23, two boys, aged 2 and 7, and two girls, aged 6 and 11. The individuals and

seized items were handed over to the police at the Umkiang Police Station for further investigation and legal proceedings.

Manipur CM warns social media page handlers against posts violating law, personal space

Agencies, Imphal : Manipur Chief Minister N Biren Singh on Thursday warned social media page handlers who upload posts that violate law and personal space of others. Singh also said that a large number of new organisations have come up since the ethnic crisis began in the northeastern state in May 2023 and several of them indulged in anti-social activities - extorting, detaining and assaulting people. "We are seeing signs of calmness and I seek the support of the media for restoring normalcy," the chief min-

ister told reporters. Some posts have recently been uploaded on social media, which were communally charged and interfered with the personal lives of others, Singh said. "Interrogation of certain women on personal matters was uploaded on social media. These incidents are extremely awkward, disturbing and uncivilized," he said. Singh said he has informed the police and intelligence agencies on this and soon a formal notice will be published to summon all social media page holders and admins of

groups who engage in such practices. He asked, "Who has authorised these groups to interfere in the private lives of individuals?" Singh said that the government does not want to destroy the careers of youths. "Those involved in looting residences of elected representatives or torching them have been arrested. Some of them are now in prison while some of them may be charged under NSA. Their lives will be difficult, as their records will be with the police and those with FIRs won't be able to

enter government services," he said. Singh said that the state government has maintained restraint as people have suffered due to the violence, but now the situation has reached an intolerable level. The CM said, "So many organisations have emerged. Setting up organisations is alright as democracy allows that. But who has authorised these groups to apprehend and assault people?" Anything that can affect the society should be immediately stopped, he said adding that special police teams

will be set up, he said. "Office employees have been summoned for extortion. Who has authorised them? They are threatening the officials of abduction if their demands are not met. This should be stopped," the chief minister said. Singh appealed to the people not to support those who have taken laws into their own hands. Manipur has been in the grip of violence between Meitei and Kuki communities since May 3, 2023, leaving over 250 people dead and thousands homeless. special police teams

SALE NOTICE		KARIMGANJ BRANCH 1st Floor, Old Station Road, Sribhumi (erstwhile Karimganj), Assam	
E-auction Sale Notice For Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rules 8(6) of the Security Interest (Enforcement) Rules, 2002			
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is" and "Whatever there is" basis on 27.02.2025 for recovery of dues to the following Branch of Canara Bank from Borrowers & Guarantors provided hereinafter.			
The Earliest Money Deposit (EMD) shall be deposited on or before 25.02.2025 till 5.00 pm.			
The auction will be "Online E-auctioning" through website: https://baanknet.com/			
Date and time of Auction: 27.02.2025 between 11:00 AM to 05:00 PM			
(With unlimited extension of 5 minutes duration each till the conclusion of the sale).			
Details of branch, borrowers/guarantors, liabilities, description of the properties and EMD, reserve price:			
Sl. No.	(A) Name & Address of Secured Creditor/ Branch (B) Name of Borrower/Guarantor	Brief Description of Immovable Property	(A) Total Liabilities (Rs.): (B) Reserve Price (Rs.): (C) EMD (Rs.): (D) Increment Amount (Rs.):
1.	(A) Canara Bank, Karimganj Branch, 1st Floor, Old Station Road, Sribhumi (erstwhile Karimganj), Assam, Contact No. 7099072658 (B) Borrower/Guarantor: 1) M/s. Assam Food and Beverage Industries Anglar Bazar, Sribhumi (erstwhile Karimganj), Assam- 788806. 2) Sri Abdur Rouf Laskar (Partner and Mortgagor) Slo After Ali Laskar, Vill: Harinadi, P.S. Badarpur, Sribhumi (erstwhile Karimganj), Assam- 788806 3) Sri Joyinal Abdin Talukdar (Partner) P/o Abdul Fattah, Vill: Harinadi, P.S. Badarpur, Sribhumi (erstwhile Karimganj), Assam- 788806	Property Particular: All that piece and parcel of land and building in the name of Sri Abdur Rouf Laskar via Regd. Sale Deed No. 149, dated 30.01.2015, Dag No. 2324 of Patta No. 1371 measuring an area of 02K-07CH-08G (2 Katha, 7 Chatak, 8 Gonda), District- Sribhumi (erstwhile Karimganj) Assam- 788806. Bounded by :- North: Land of Md. Mortuza Hussain Tapadar, South: Land of Abdul Kuddus Barbhuiya, East: Land of Badrul Islam Mazumder and Abu Tanbir Choudhury, West: 8 feet 6 inches breadth path with drain.	(A) Total Liab.: 25.06 Lakhs + further interest & cost. (B) Reserve price: 55.24 Lakhs (C) EMD : 5.53 Lakhs (D) Increment Amount: 1.00 Lakhs
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Branch Manager, Karimganj Branch, Ph No.: 7099072658 during office hours on working day.			
Date: 23.01.2025, Place: Silchar		Authorized Officer, CANARA BANK	

